

SECTION PIL (WRIT)

MATTER FOR :13.03.2026  
COURT NO. :01  
ITEM NO. :301

IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION

**WRIT PETITION (CIVIL) NO. 1110 OF 2025**

(Under Article 32 of the Constitution of India)

WITH

**INTERLOCUTORY APPLICATION NO. 10557 OF 2026**

(Application for Amendment of the Petition)

WITH

**INTERLOCUTORY APPLICATION DIARY NO. 45820 OF 2026**

(Application for Stay)

WITH

**INTERLOCUTORY APPLICATION NO. 60911 OF 2026**

(Application for Intervention)

WITH

**INTERLOCUTORY APPLICATION NO. 74658 OF 2026**

(Application for Intervention)

WITH

**INTERLOCUTORY APPLICATION D. NO. 77472 OF 2026**

(Application seeking permission for provisional participation in the 33<sup>rd</sup> Bihar  
Judicial Services Examination)

BHUMIKA TRUST

...Petitioner

versus

UNION OF INDIA AND ORS.

...Respondents

**OFFICE REPORT**

The Writ Petition above-mentioned was listed before the Hon'ble Court on 26.02.2026, with Revised Office Report dated 26.02.2026 when the Hon'ble Court was pleased to pass the following order:

**"Diary No(s). 62914/2025**

***1. De-tag this matter from the rest of the matters and list before regular Bench.***

***2. List on 24.04.2026.***

**Rest of the matters**

***3. In deference to order dated 15.01.2026, most of the High Courts have sent their fresh opinion. However, some High Courts are yet to file their opinion. The Secretary General may***

**remind the Registrar Generals of the remaining High Courts, giving them a last opportunity to submit their opinions by 09.03.2026.**

**4. List D. No.37749/2025 along with these matters on 13.03.2026"**

Pursuant to above order, Reminder Letters were sent by the Learned Secretary General to the Registrar Generals of the remaining High Courts.

It is submitted that, the documents filed by the High Courts are as under:-

S. No.	High Court	Description of Document	Filed/ Received on	Vakalatnama Filed by/ mode of receiving	Remarks
1	High Court of Allahabad	Affidavit on behalf of the High Court of Judicature at Allahabad	25.02.2026	Mr. Ravi Raghunath	<b>Included</b>
2	High Court of Andhra Pradesh	Letter – “Request to Grant Extension of time for one month”	24.02.2026	(through e-mail on 24.02.2026)	<b>Enclosed with OR</b>
3	High Court of Bombay	Compliance Affidavit on behalf of the High Court of Judicature at Bombay	21.02.2026	Mr. Sunny Choudhary	<b>Included</b>
4	High Court of Calcutta	Compliance of order dated 15.01.2026.	13.02.2026 18.02.2026	(letter No. 393G through e-mail on 13.02.2026) (letter No. 399G through e-mail on 18.02.2026)	<b>Included</b>
5	High Court of Chhattisgarh	Letter regarding suggestions	03.03.2026	Through E-mail dated 03.03.2026	<b>Circulated</b>
6	High Court of Delhi	Affidavit on behalf of High Court of Delhi in Compliance with the order dated 15.01.2026	25.02.2026	Mr. Ankit Yadav	<b>Included</b>
7	High Court of Gauhati	Affidavit	09.03.2026	Mr. P.I. Jose	<b>Circulated</b>
8	High Court of Gujarat	Compliance from High Court of Gujarat	25.02.2026	(through e-mail dated 25.02.2026)	<b>Included</b>
9	High Court of Himachal Pradesh	Letter – Submission of compliance Report	24.02.2026	Through E-mail dated 24.02.2026	<b>Circulated</b>

S. No.	High Court	Description of Document	Filed/ Received on	Vakalatnama Filed by/ mode of receiving	Remarks
10	High Court of Jammu & Kashmir and Ladakh	Compliance Affidavit on behalf of High Court of J&K and Ladakh	25.02.2026	Mr. Sahil Tagotra	<b>Included</b>
11	High Court of Jharkhand	Furnishing the opinions/ suggestions in terms of Order dated 15.01.2026  Affidavit	10.02.2026  07.03.2026	(through Speed post dated 10.02.2026)  Mr. Sandeep Devashish Das	<b>Included</b>  <b>Circulated</b>
12	High Court of Karnataka	Copy of Suggestions placed on behalf of the High Court of Karnataka	25.02.2026	Mr. K.V. Bharathi Upadhyaya	<b>Included</b>
13	High Court of Kerala	Opinions/ Suggestions	26.02.2026	Received through E-mail dated 26.02.2026	<b>Circulated</b>
14	High Court of Madhya Pradesh	Compliance Affidavit	10.03.2026	Mr. Divyakant Lahoti	<b>Circulated</b>
15	High Court of Madras	Opinions/ Suggestions	25.02.2026	Received through E-mail dated 25.02.2026	<b>Circulated</b>
16	High Court of Manipur	Affidavit	12.03.2026	Mr. Kumar Mihir	<b>Circulated</b>
17	High Court of Meghalaya	Views/ Suggestions in the matter of Writ Petition (Civil) No. 1110/2025  Compliance Affidavit	05.02.2026  07.03.2026	(through e-mail dated 06.02.2026)  Mr. Sanjai Kumar Pathak	<b>Included</b>  <b>Circulated</b>
18	High Court of Orissa	Response Affidavit	09.03.2026	Mr. Sovan Mishra	<b>Circulated</b>

S. No.	High Court	Description of Document	Filed/ Received on	Vakalatnama Filed by/ mode of receiving	Remarks
19	High Court of Patna	Opinions/ Suggestions regarding dispensing three years' practice at Bar in case of specially-abled candidates in light of order dated 15.01.2026 passed by The Hon'ble Supreme Court of India in Writ Petition Civil No. 1110 of 2025.	18.02.2026	(through Speed Post dated 18.02.2026)	<b>Included</b>
20	High Court of Punjab and Haryana	Suggestions in regard to Writ Petition (Civil) No. 1110 of 2025	25.02.2026	(through e-mail dated 25.02.2026)	<b>Included</b>
21	High Court of Rajasthan	Regarding order dated 15.01.2026 passed by Hon'ble Supreme Court.	25.02.2026	(through e-mail dated 25.02.2026)	<b>Included</b>
22	High Court of Sikkim	Suggestions of the High Court of Sikkim in terms of order dated 15/01/2026.	25.02.2026	(through e-mail dated 25.02.2026)	<b>Included</b>
23	High Court of Telangana	Opinions/ Suggestions	06.03.2026	Through E-mail dated 06.03.2026	<b>Circulated</b>
24	High Court of Tripura	Compliance Affidavit	27.02.2026	Mr. Amit Sharma	<b>Circulated</b>
25	High Court of Uttarakhand	Forwarding of suggestions/response in compliance of order dated 15.01.2026.	25.02.2026	(through e-mail dated 25.02.2026)	<b>Included</b>

*It is further submitted that following documents from Law Universities/ National Law Schools have been received through e-mail/ post :-*

S. No.	Name of Organization/University	Suggestion/ Affidavit	Filed/ Received on	Remarks
1	National Law University, Delhi	Suggestions in regard to three years practice criterion for appearing in judicial services examination.	16.02.2026 (through e-mail)	<b>Included as separate volume</b>
2	University Five Year Law College, University of Rajasthan	Representation containing suggestions from University Five Year Law Collage, University of Rajasthan	17.02.2026 (through Speed Post)	<b>Included as separate volume</b>
3	Apeejay Stya University	Submission	06.03.2026	<b>Documents Sr. No.3 to 15 are being circulated as a combined volume</b>
4	GURU KASHI UNIVERSITY	SUGGESTIONS	06.03.2026	
5	MAHARISHI MARKANDESHWAR (DEEMED TO BE UNIVERSITY)	SUGGESTIONS	06.03.2026	
6	CENTRAL UNIVERSITY OF KERALA	SUBMISSION OF SUGGESTIONS	06.03.2026	
7	CHANAKYA NATIONAL LAW UNIVERSITY, PATNA	SUBMISSIONS	06.03.2026	
8	CHANAKYA NATIONAL LAW UNIVERSITY, PATNA	SUPPLEMENTARY SUBMISSION	06.03.2026	
9	JAMIA MILIA ISLAMIA, NEW DELHI	SUBMISSION OF SUGGESTIONS	09.03.2026	
10	DEAN, SCHOOL OF LEGAL STUDIES, BABASAHEB BHIMRAO AMBESDKAR UNIVERSITY	SUGGESTIONS/ OPINION	09.03.2026	
11	DEPARTMENT OF LAW, UNIVERSITY OF RAJASTHAN	REPRESENTATION FOR URGING THE SUGGESTIONS	10.03.2026	

S. No.	Name of Organization/University	Suggestion/ Affidavit	Filed/ Received on	Remarks
12	NALSAR UNIVERSITY OF LAW, HYDERABAD	REPORT AND SUGGESTIONS	10.03.2026	
13	MAHATMA GANDHI KASHI VIDYAPITH VARANSI	SUGGESTIONS	11.03.2026	
14	NORTH CAP UNIVERSITY	SUGGESTIONS	27.02.2026	
15	NATIONAL LAW UNIVERSITY, JODHPUR	SUBMISSION OF SUGGESTIONS	11.03.2026	

*It is further submitted that following Documents/applications have been filed :-*

S. No.	Filed by	Filed on	Documents / I.A.s	On b/o	Remarks
1.	Mr. Jayant Singh Raghav, Petitioner-in-Person	10.02.2026	I.A. D. No. 45820/2026 (Application for Stay)	Bhumika Trust	Some pages are in Vernacular Language. <b>(However, Included)</b>
2	Mr. Vaibhav Choudhary, Advocate	21.02.2026	I.A. No. 60911/2026 Application for Intervention	Dr. Ivneet Kaur Walia, Intervener	<b>Included</b>
3.	Mr. Jayant Singh Raghav, Petitioner-in-Person	25.02.2026	Additional Affidavit	Bhumika Trust	<b>Included</b>
4.	Ms. Anu B., Advocate	10.03.2026	I.A. No. 74658/2026 Application for Intervention	Faculty of Law, SGT University Gurugram	<b>Circulated</b>
5.	Mr. Jayant Singh Raghav, Petitioner-in-Person	12.03.2026	I.A. D. No. 77472/2026 Application seeking permission for provisional participation in the 33 <sup>rd</sup> Bihar Judicial Services Examination	P-I-P	Proof of Service not filed <b>(However Circulated)</b>

It is lastly submitted that no further document has been filed, so far.

The Writ Petitions along with application are listed before the Hon'ble Court with this Revised Office Report.

Dated this the 12<sup>th</sup> day of March, 2026.

- *Sd* -

Assistant Registrar

**Y.V.S.B.G. PARDHA SARADHI**  
**REGISTRAR GENERAL**



**ROC No.83/SO/2026**

**AMARAVATI**

(Off) :0863 2372613

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**Dated-23.02.2026**

To  
The Secretary General,  
Hon'ble Supreme Court of India,  
New Delhi.

Sir,

**Sub:** High Court of Andhra Pradesh – Order dt.15.01.2026 in Writ Petition (Civil) No. 1110 of 2025 of Supreme Court of India – Directed to offer opinions/suggestions of all High Courts, Law Universities/National Law Schools in the matter of dispensation of condition of three years' practice at the bar in the case of specially-abled candidates – Request to grant extension of time for one month – Reg.

**Ref:** Letter dt.21.01.2026 from the Registry of Hon'ble Supreme Court of India, along with copy of Order dt.15.01.2026 in Writ Petition (Civil) No. 1110 of 2025 of Supreme Court of India.

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Adverting to the subject and reference cited, I am to inform that the Hon'ble Supreme Court in it's Order dt.15.01.2026 in Writ Petition (Civil) No. 1110 of 2025 directed to offer opinions/suggestions of all the High Courts, Law Universities/National Law Schools in the matter of dispensation of condition of three years' practice at the bar in the case of specially abled candidates for appointment of Judicial Officers at Junior Division Level. In this regard, I submit that some more time is required for submitting the opinion/suggestions. Hence, I, request that the Hon'ble Supreme Court may be pleased grant extension of time for one month to submit opinion/suggestions of High Court of Andhra Pradesh on the subject issue.

I further request your goodself to kindly instruct the concerned to place the request of the High Court of Andhra Pradesh before the Hon'ble Court hearing the case.

Yours sincerely,

*Y.V.S.B.G. Pardha Saradhi*  
**REGISTRAR GENERAL**

Copy to:

The Assistant Registrar, W.P. Section, Supreme Court of India.